

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 18th day of November, 1999

Original Application No. 814 of 1996

District : Jhansi

CORAM :-

Hon'ble Mr. L. HMINGLIANA, A.M.

Phool Chand S/o Late Sri Kashi Ram,  
R/o Safaiwala, Railway Quarter,  
Babina, District Jhansi.  
(Sri R.P. Tewari, Advocate)

..... Applicant

versus

1. Union of India  
Through the Divisional Railway Manager,  
(Central Railway), Jhansi.
2. Divisional Engineer(Central Railway),  
Jhansi.
3. Smt. Maya Devi Wife of Sri Kishan Lal,  
R/o Cantonment Board, Babina,  
District Jhansi.  
(Sri G.P. Agrawal, Advocate)

..... Respondents

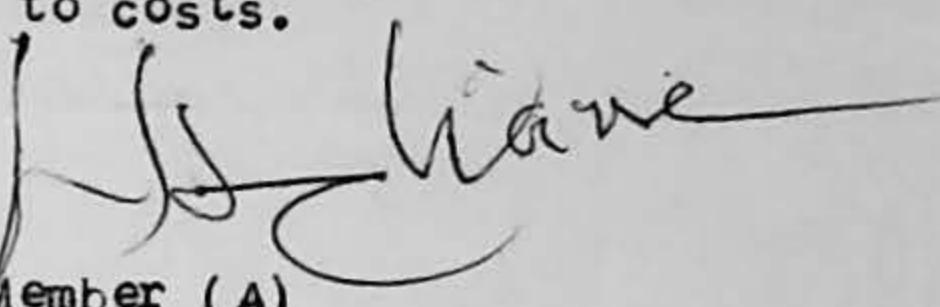
O R D E R (O\_r\_a\_1)

The relief claimed in the OA is for payment of all the dues payable to the Late Sri Kashi Ram, who died in harness on 20-2-1988 as Gangman in the Railway. The applicant claims to be the adopted son of the deceased and by this OA he is claiming payment of dues payable to the deceased Government servant.

*[Handwritten signature]*

2. Sri G.P. Agrawal, counsel for the applicant states that the respondents are prepared to pay all the legitimate dues payable to the heirs of the Late Sri Kashi Ram, but as who would be its rightful claimant has not been established.

3. In view of the statement made by the learned counsel for the respondents, there remains no case for adjudication by the Tribunal. The OA is dismissed accordingly with no order as to costs.

  
H.S. Kaur

Member (A)

Dube/